

**CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH**

**O.A No. 180/00140/2021**

Monday, this the 5<sup>th</sup> day of July, 2021.

**CORAM:**

**HON'BLE Mr. P. MADHAVAN, JUDICIAL MEMBER  
HON'BLE Mr. K.V. EAPEN, ADMINISTRATIVE MEMBER**

1. P.G. Eapen, 68 years,  
S/o. P.E. George,  
Assistant Secretary (Perl.) (Retd.),  
A & N Administration, Port Blair, A & N Islands.  
Residing at : Pallikkayil, Prince Bhavan,  
Thazham (P.O), Pathanamthitta District – 689 625.
2. General Secretary,  
Central Government Pensioners' Association,  
Pension Kendra, Capital Towers,  
Patturaickal Junction, Shornur Road,  
Thiruvambady (P.O), Thrissur – 680 022.  
Represented by Shri G. Saharajan Nair, 69 years,  
S/o. Madhavan Pillai, Audit Officer (Retd.).  
Office of the Accountant General (Audit).  
Residing at 30/508/1, 'Ragamalika', Sree Bhagavathy Apartments,  
Punkunnam, Thrissur – 680 002. - Applicants

[By Advocate : Mr. C.S. Gopalakrishnan Nair]

**Versus**

1. Union of India represented by its Secretary,  
Ministry of Health & Family Welfare,  
Nirman Bhavan, New Delhi – 110 011.
2. Director General,  
Central Government Health Scheme,  
Nirman Bhavan, New Delhi – 110 011.
3. Director, Central Government Health Scheme,  
Nirman Bhavan, New Delhi – 110 011.
4. Additional Director,  
Central Government Health Scheme,  
Mosque Lane, Kesavadasapuram,  
Thiruvananthapuram – 695 004. - Respondents

[By Advocate : Mr. Thomas Mathew Nellimoottil, Senior PCGC]

The application having been heard on 05.07.2021, the Tribunal on the same day delivered the following:

## O R D E R

### **Per: Mr. P. Madhavan, Judicial Member**

The applicants filed this O.A seeking the following reliefs:-

*“i. to call for the records leading up to the issue of Annexure A-6 and quash the same.*  
*ii) To declare that Pensioners of U.T of A&N Administration are entitled for CGHS facilities, like any other Central Government Pensioners.*  
*iii) to direct the respondents to issue CGHS Cards to all those pensioners of A & N Administration who seek the CGHS facilities on payment of required fee.*  
*iv) to direct the respondents to replenish the lost FMA to the 1<sup>st</sup> applicant and recover that amount from the concerned officials responsible for the denial of CGHS facility to the 1<sup>st</sup> applicant.*  
*v) Grant such other relief or reliefs that may be prayed for or that are found to be just and proper in the nature and circumstances of the case.*  
*vi) Grant cost of this O.A.*  
*Vii) Award cost of this O.A to the applicants and order recovery of that amount from the concerned officials responsible for denial of CGHS facilities.”*

2. Learned counsel for the respondents present and submits that there is no dispute regarding the averments made and the O.A can be allowed.

**3. Hence, the respondents are directed to issue CGHS card on payment of prescribed fee and also to grant the benefits of CGHS facilities to the applicants herein with immediate effect.**

4. The O.A is allowed with the above directions. No order as to costs.

(Dated, 5<sup>th</sup> July, 2021.)

**(K.V. EAPEN)  
ADMINISTRATIVE MEMBER**

**(P. MADHAVAN)  
JUDICIAL MEMBER**

Applicant's Annexures

Annexure A-1 - True copy of the order dated 11.09.2018 in O.A No. 680/2017.

Annexure A-2 - True copy of the letter C. No. 14012/18/2017/ CGHS-II dated 11.10.2018 issued by the 2<sup>nd</sup> respondent.

Annexure A-3 - True copy of the letter dated 27.08.2020 issued by the Bank.

Annexure A-4 - True copy of the receipt for the payment towards the fee for a permanent CGHS Card.

Annexure A-5 - True copy of the 1<sup>st</sup> applicant submitted an application in the prescribed form for the issue of CGHS Card along with Annexure A-4 on 12.10.2020.

Annexure A-6 - True copy of the letter No. E/2020/CGHS/TVM/ 4874 dated 12.10.2020 issued by the 4<sup>th</sup> respondent.

Annexure A-7 - True copy of letter No. CGPA/KL/CGHS/20 dated 13.10.2020 sent by the 2<sup>nd</sup> applicant.

Annexure A-8 - True copy of the letter dated 19.10.2020 submitted by the 1<sup>st</sup> applicant to the 4<sup>th</sup> respondent.

Annexure A-9 - True copy of the letter No. E/2020/CGHS/TVM/ 5079 dated 05.11.2020 issued by the 4<sup>th</sup> respondent.

Annexure A-10 - True copy of the reminder was submitted to the 2<sup>nd</sup> respondent by the 1<sup>st</sup> applicant on 15.12.2020.

Annexure A-11 - True copy of the representation dated 23.01.2021.

Annexure A-12 - True copy of the letter No. CGPA/KL/CGHS/2020 dated 17.06.2020.

Annexure A-13 - True copy of the letter No. CGPA/KL/CGHS/2020 dated 03.08.2020.

Annexure A-14 - True copy of the letter No. CGPA/KL/CGHS/2020 dated 13.10.2020.

Annexure A-15 - True copy of the letter No. E-47/2020/CGHS/ TVM/4982 dated 26.10.2020 issued by the 4<sup>th</sup> respondent.

Annexure A-16 - True copy of the representation dated 09.11.2020

Annexure A-17 - True copy of the letter No. CGPPA/KL/CGHS/2021 dated 11.02.2021.

Annexures of Respondents

NIL

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